

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

CP/CA. No. (IB)-191(PB)/2017

IN THE MATTER OF:

**M/s Reliance Commercial Limited
Vs
M/s Varaha Infra Limited**

**.... APPLICANT / PETITIONER
.... RESPONDENT**

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 13.09.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**

For the APPLICANT / PETITIONER :-

For the RESPONDENT

:- Mr. Rakesh Khanna, Advocate
Mr. Abhishek Birthray, Advocate
Mr. Abhishek Verma, Advocate
Mr. Prateek Seth, Advocate

ORDER

Learned Counsel for the parties are present. It is represented by the Learned Counsel for the respondent that winding up petition in S.B C. P. No. 8/2014 is pending before the Hon'ble High Court of Rajasthan, Jodhpur and in view of the references made in the matter of the matter Union Bank of India Vs Era Infrastructure Engineering Ltd. on a similar issue and as the same is posted on 22.09.2017 this may also be tagged along with the said reference. Taking into consideration the representation for the counsel for the Respondent in view of pending winding up petition before the Hon'ble High Court of Rajasthan, let the matter also be placed on 22nd September 2017 and the parties be allowed to make representation before the concerned Bench.

Post the matter on 22nd September 2017.

Sd/-

**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**

Sd/-

**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**